

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD  
O.A.NO.1632 OF 1995.

Between

Dated: 28.12.1995.

Suklal Bansal

...

Applicant

And

1. Union of India, rep. by its Secretary, Ministry of Defence, Sena Bhavan, New Delhi.
2. The Commandant, Artillery Centre, Golconda, Hyderabad.

...

Respondents

Counsel for the Applicant

: Sri. K.Sudhakar Reddy

Counsel for the Respondents

: Sri. V.Bhimanna, Addl. CGSC.

**CORAM:**

Hon'ble Mr. Justice V.Neeladri Rao, Vice Chairman

Hon'ble Mr. R.Rangarajan, Administrative Member

Contd:...2/-

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Judgement

( As per Hon. Mr. R. Rangarajan, Member(Admn.) )

Heard Sri K. Sudhaker Reddy, learned counsel for the applicant and Sri V. Bhimanna, learned counsel for the respondents.

2. The applicant in this OA is working as Boot maker under Respondent No.2 <sup>from</sup> 1963 in the scale of Rs.200-250. He was discharged on Medical grounds on 20-1-1989. He has filed this OA praying for direction to the respondents to give effect and grant the benefits of the skilled grade of Rs.260-400 as per the Judgement of the Apex Court in Prabulal vs. Union of India (WP(C)492/91) and to pay arrears with effect from 16-5-1981.

3. It is admitted that this OA is covered by judgement of this Tribunal (wherein both of us were parties to that judgement) in OA.1150/95 decided on 29-9-95. In view of the above, we follow the direction given in that judgement and direct as follows :

i) The pay of the applicant has to be notionally fixed in the pay scale of Rs.260-400 as on 15-10-1984 and the monetary benefit has to be given with effect from 9-2-88 to 20-1-89. But if ultimately R-1 is going to take a decision that the monetary benefit has to be given even earlier to 9-2-1988, this applicant also has to be given monetary benefit accordingly.

ii) R-1 has to take a decision by 31-3-1996 as to whether the benefit as per the Memo No.17(5)/89-O(Civ.I)

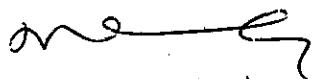
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dated 19-3-1993 has to be extended even to the trades other than the five trades identified by the Expert Committee and the eleven trades identified by the Anomalies Committee.

4. It is needless to say that if the applicant is aggrieved in regard to the ultimate decision of R-1, he is free to move this Tribunal under Sec.19 of AT Act.

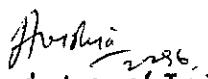
5. The OA is ordered accordingly at the admission stage itself. No costs. //

  
(R. Rangarajan)

Member (Admn)

  
(V. Neeladri Rao)  
Vice Chairman

Dated : December 28, 95  
Dictated in Open Court

  
Dy. Registrar (Judl)

Copy to:-

1. Secretary, Ministry of Defence,  
Sena Bhavan, New Delhi.  
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2. The Commandant, Artillery Centre, Golconda,  
Hyderabad.
3. One copy to Mr. K. Sudhakar Reddy, Advocate,  
CAT, Hyderabad Bench, Hyd.
4. One copy to Sri V. Bhimanna, Addl. CGSC. CAT. Hyd.
5. One copy to Library, CAT, Hyd.
6. One spare copy.

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CA. 1632/91

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO  
VICE CHAIRMAN

AND

THE HON'BLE MR.R.RANGARAJAN : M(A)

Dated: 28-12-1996

ORDER/JUDGMENT

M.A/R.A/C.A.N.O.

O.A.No. 1632/91

T.A.No.

(w.p.No.)

Admitted and Interim directions issued.

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

No Space Copy

केन्द्रीय प्रशासनिक अधिकार अधिकार  
Central Administrative Tribunal

DESPATCH

- 8 FEB 1996

हैदराबाद आयोगी  
HYDERABAD BENCH